

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH, COURT NO. 5**

CUSTOMS APPEAL NO. 86275 OF 2023

(Arising out of Order-in-Appeal No. 350(Gr.VI)/2023(JNCH)/Appeals dated 24.03.2023 passed by the Commissioner of Customs (Appeals)-II, Mumbai.)

HI SENSE TECHNOLOGY

CGF 12 DILKUSH INDUSTRIAL ESTATE
GT KARNAL ROAD, AZADPUR,
CENTRAL DELHI-110033.

Appellant

Vs.

**THE COMMISSIONER OF CUSTOMS NS-GEN
JNCH NHAVA SHEVA**

JAWAHARLAL NEHRU CUSTOM HOUSE
URAN, MUMBAI 400707.

Respondent

Appearance:

None for the Appellant.

Shri C.S. Vinod, Asstt. Commissioner, Authorised Representative for the Respondent.

CORAM:

HON'BLE Dr. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85037/2026

Date of Hearing : 22.01.2026

Date of Decision: 22.01.2026

None for the appellant as has been the case on last three occasions.
Notice was also sent to the appellant in compliance to order passed on dated 14.11.2025 indicating that last chance was offered to the appellant to continue with its appeal but none appeared today.

2. It seems that appellant is no more interested to pursue its appeal further.

3. Consequently the appeal is dismissed for default and non-prosecution under Rule 20 of CESTAT Procedure Rules, 1982.

**(Dr. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)**